

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

MA No.1077/2019 in W.P(C) No(s).733/2019

(Arising out of impugned final judgment and order dated 04-06-2019
in W.P.(C) No. No. 733/2019 passed by the Supreme Court Of India)

SAGAR DAMODAR SARDA & ORS.

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

IA No. 87868/2019 - CLARIFICATION/DIRECTION

WITH

Diary No.20717/2019

(IA No. 87862/2019 - MODIFICATION OF COURT ORDER)

Date : 10-06-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE AJAY RASTOGI
(VACATION BENCH)

For Petitioner(s)

Mr. Sanjay R. Hegde, Sr. Adv.
Mr. Krishna Kumar Singh, AOR
Mr. Govind J., Adv.

For Respondent(s)

Mr. Atmaram N.S. Nadkarni, ASG
Mr. Nishant R. Katneshwarkar, AOR
Mr. Nishant Sharma, Adv.
Mr. Anoop Kandari, Adv.

Mr. Shekhar J., Adv.
Mr. H. Shekhar & Co., AOR.
Mr. Gaurav Sharma, Adv.
Mr. Dhawal Mohan, Adv.

Mr. Ashok Arora, Adv.

Mr. Yadav Narender Singh, Adv.
Mr. Abhishek Yadav, Adv.
Mr. Ashutosh Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The order dated 04.06.2019 is absolutely clear and requires no clarification.

The number of seats in the quota of economically weaker section has now been scrapped by the order dated 30.05.2019. The seats will now be available in the general category and will be filled-up as per the merit in NEET in accordance with the order dated 04.06.2019. There can be no question of exclusion of any meritorious candidate irrespective of the category provided, the candidates get cut-off marks as required for the general category.

Both the matters are dismissed.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)
COURT MASTER (SH)

(SUMAN JAIN)
BRANCH OFFICER